

by the Committee may be scrutinised and the relevant papers may be called for from the ICAR. These along with 879 files already received from the ICAR containing proceedings of selection committee constituted by the ICAR for recruitment to scientific and technical posts of Class I category, should be carefully examined to find out if they disclosed any general defects in the working of the existing system of recruitment where it appeared to the Committee that grave irregularities had been committed in respect of some of the appointments, the relevant cases were referred to the Director General for his comments and, after examining the comments received from him, the said cases were re-examined and, if the Committee felt that there were some cases of grave irregularities which indicated an infirmity in the procedures prescribed for appointment by the ICAR after it came on the scene in 1966 or unfortunate departure from the rules prescribed in that behalf, notes were prepared illustratively for some of these cases and they have been placed in the Report as Appendix VIII". The factual position relating to the cases included in Appendix VIII of the Report is explained in the Statement, laid on the Table of the Sabha by the Minister of State in the Ministry of Agriculture on 12th November, 1973, indicating Government decisions on the reorganisation of the Indian Council of Agricultural Research in the light of the recommendations of the ICAR Inquiry Committee.

The Chairman, ICAR Inquiry Committee had referred to the Minister of Agriculture, for sympathetic consideration, cases relating to service matters of two employees of one of the Institutes under the Council. These cases were duly examined and action considered appropriate was taken. Apart from this, the Committee do not appear to have referred any other specific cases, as suggested in part(b) of the Question.

#### **Report of the Cow Protection Committee**

1569. DR. BHAI MAHAVIR:

SHRI JAGDISH PRASAD MAT-  
HUR:

Will the Minister of AGRICULTURE be pleased to refer to the answer to Unstarred Question No 1314 given in the

Rajya Sabha on the 14th March, 1973 and state:

(a) whether the Cow Protection Committee has since submitted its report to Government;

(b) if so; what are the details of the recommendations made therein; and

(c) by when a copy of the said report will be laid on the Table of the House?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (PROF.  
SHER SINGH): (a) No, Sir.

(b) Does not arise.

(c) The Committee on Cow Protection re-constituted in April, 1972 is required to give its report to the Government by the 30th September, 1974.

#### **Shortage of Nurses Quarters**

1570 SHRI N H KUMBHARE. Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that there is great shortage of nurses quarters in different hospitals in Delhi;

(b) if so, what are the reasons therefore; and

(c) by when all the nurses attached to different hospitals in Delhi would be provided with Government accommodation?

THE DEPUTY MINISTER OF  
HEALTH AND FAMILY PLANNING  
(SHRI A K. KISKU): (a) Nurses are provided single rent free accommodation in the nurses hostel in the hospitals. There is, however, general shortage of Nurses Quarters for married nurses.

(b) There is a general shortage of accommodation in Delhi/New Delhi.

(c) As and when the adequate quarters are available from the Ministry of Housing,